

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 2843/2025

SONY ENTERTAINMENT INDIA PRIVATE LIMITED PETITIONER(S)

VERSUS

ILAIYARAAJA & ORS. RESPONDENT(S)

O R D E R

Having heard the learned senior counsel for the parties and keeping in mind the fact that the transfer petition filed by respondent No. 1, Ilaiyaraaja, seeking transfer of suit filed at Bombay to Chennai was dismissed by this Court on 28.07.2025, we are of the opinion that it would be appropriate that the High Court of Bombay takes up the pending suit filed by respondent No.1, which is presently before the High Court of Madras.

Accordingly, Civil Suit (Commercial Division) No. 249/2025 pending before the High Court of Judicature at Madras is directed to be transferred to the High Court of Bombay, to be taken up along with Commercial I.P. Suit No. 560/2022, pending before the High Court of Bombay.

The transfer petition is, accordingly, allowed.

All issues, including the issue of jurisdiction, are left open to be raised before the High Court which shall consider the same in accordance with law, uninfluenced by any observations made earlier either by the High of Judicature at Madras or by this Court and

also by the transfer of Civil Suit (Commercial Division) No. 249/2025, by way of this order.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KUMAR)

.....J.
(K. VINOD CHANDRAN)

NEW DELHI;
MARCH 23, 2026.

